

Dr. P. Vallal Peruman.

PUBLIC INTEREST LITIGATION BILL*

15.31 hrs

[English]

DR. P. VALLAL PERUMAN (Chidambaram): Sir, I beg to move for leave to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for recognition of public interest litigations and for matters connected therewith."

The motion was adopted.

DR. P. VALLAL PERUMAN: Sir, I introduce the Bill.

SCHEDULED CASTES AND SCHEDULED TRIBES (RECOGNITION OF WELFARE ASSOCIATION) BILL*

15.31 hrs

[English]

DR. P. VALLAL PERUMAN: (Chidambaram) Sir, I beg to move for leave to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them."

The motion was adopted.

DR. P. VALLAL PERUMAN: Sir, I introduce the Bill.

15.32 hrs

CONSTITUTION (AMENDMENT BILL*

(Insertion of new article 16A)

[English]

SHRISUDHIRGIRI (Contain): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRISUDHIRGIRI: Sir, I introduce the Bill.

EMPLOYMENT BILL*

15.32 hrs

[English]

SHRI ANADI CHARAN DAS (Jajpur): Sir, I beg to move for leave to introduce a Bill to provide for employment to all adult citizens by engaging them in nation building activities and to provide for their welfare.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for employment to all adult citizens by engaging them in nation building activities and to provide for their welfare."

The motion was adopted.

SHRI ANADICHARAN DAS: Sir, I introduce the Bill.

SHRI PIUS TIRKEY: Sir, I introduce the Bill.

15.33 hrs

CEILING ON WAGES BILL*

[English]

SHRI S.B. SIDNAL (Belgaun): Sir, I beg to move for leave to introduce a Bill to provide for ceiling on wages of a family and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

" That leave be granted to introduce a Bill to provide for ceiling on wages of a family and for matters connected therewith. "

The Motion was adopted.

SHRI S.B. SIDNAL: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 44, etc.)

15.34 hrs

[English]

SHRI MORESHWAR SAVE (Aurangabad): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India. "

The motion was adopted.

SHRI MORESHWAR SAVE: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 244, etc-)

15 33 12 hrs.

[English]

SHRI PIUS TIRKEY (Alipurduars): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India. "

The motion was adopted.

PLACES OF WORSHIP (SPECIAL PROVISIONS) REPEAL BILL*

15.34 hrs

[English]

SHRI MORESHWAR SAVE: Sir, I beg to move for leave to introduce a Bill to repeal the Places of Worship (Special Provisions) Act, 1991.

MR. DEPUTY-SPEAKER: The question is:

" That leave be granted to introduce a Bill to repeal the Places of Worship (Special Provisions) Act, 1991. "

The motion was adopted.